

[Dr. P. Subbarayan]

After a preliminary examination of the report, the Government of India appointed an Inter-departmental Committee in June, 1958, under the Chairmanship of Shri N. R. Pillai, Secretary General, to consider and process the report of the Mission. This Committee has since submitted its report to the Government, and has come to the conclusion that the shipyard should be located at Cochin at the site recommended by the Mission.

The Government of India, after careful consideration of the report, have decided that, subject to the results of the further investigations into the soil conditions being satisfactory, the second shipyard should be located at Cochin at the site recommended by the U.K. Shipyard Mission.

12.17 hrs.

BUSINESS ADVISORY COMMITTEE FORTY-FIFTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 25th November, 1958."

Mr. Speaker: Motion moved:

"That this House agrees with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 25th November, 1958."

Shri Narayanankutty Menon (Munthapuram): I find from the report that only two hours have been allotted for the Kerala State Legislature (Delegation of Powers) Bill. I submit that is inadequate. When the Kerala State has no legislature, this is completely inadequate. Out of

the two hours, 45 minutes will be taken by the hon. Minister. Then, there are so many subjects to be discussed on that. Therefore, the time should be increased.

Mr. Speaker: There the simple point is whether the power should be delegated or not.

Shri Narayanankutty Menon: A number of Bills are already pending for President's assent. Whether there is any necessity of delegating power has to be discussed.

Shri V. P. Nayar: There are many issues involved in it.

The Minister of Home Affairs (Shri G. B. Pant): This is being introduced in pursuance of the procedure prescribed in the statute or in the Constitution itself.

Mr. Speaker: We are not going into the details as to what should be delegated and what should not be delegated. The general power is delegated, and I think that this is the practice that was followed last time also. There is also a provision here in the Bill itself for the appointment of an advisory committee. This was adopted last time. We are now only following what we did last time.

Shri Narayanankutty Menon: There is one difference. Last time it came on the wake of the approval of the proclamation of the President. Now Government have announced that elections are going to take place and they have also stated that no immediate legislation is going to be enacted. There are already four Bills pending which have not been given assent by the President. Now they are seeking to amend the original resolution passed by this House. Therefore, we are giving fresh legislative power. Secondly, regarding the composition of the committee, there are certain changes. Apart from the old Act...

Mr. Speaker: We need not go into the details.

Shri Narayanankutty Menon: Some time should be given.

Mr. Speaker: The Speaker has always got the power to extend the time by one hour. Let me watch the proceedings. I will exercise that right, if necessary.

The question is:

"That this House agrees with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 25th November, 1959."

The motion was adopted.

12.20 hrs.

MOTION RE: INDIA-CHINA RELATIONS—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by the hon. Prime Minister on the 25th November, 1959, namely,—

"That the White Paper II on India-China relations laid on the Table of the House on November 16, 1959 and subsequent correspondence between the Governments of India and China laid on the Table of the House on November 20, 1959, be taken into consideration."

along with the amendments. Two days had been allotted for this, out of which one day has been taken. Though we sat for six hours, there is only one more day available.

12.31 hrs.

POINT OF PROCEDURE

Shri Nath Pal (Rajapur): May I ask a small question regarding the announcement just now made by the hon. Minister of Transport and Communications? We are happy that a

decision has at last been taken about this. But may I point out to you one thing? On more than one occasion this House has asked, by way of questions, the Government where it was to be located. We were first informed about it by the Indian Press and this House is always the last to be taken into confidence. You, Sir, should protect and defend the privileges of the House. This morning the entire national Press has carried the decision of the Government. Always this House is informed afterwards. This is not treating the House with due dignity.... (*Interruption*).

Shri Narayanankutty Menon (Mukandapuram): It was officially announced from Trivandrum yesterday. The news came yesterday.

Shri V. P. Nayar (Quilon): By teleprinter.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): If it was, let us say, a leakage or something, it is a different matter. It is a bad thing. But may I tell the House that we were anxious about one matter. We could have informed the House two or three days ago. But before making an announcement, we wanted the Kerala Government to acquire the land, or freeze it rather, not to acquire it, because otherwise prices go up. This is the only reason. I believe the Kerala Government has taken some steps and therefore we have done it now. That is the main reason. Now, the moment the Kerala Government started freezing the land, naturally people thought that there was something up and they guessed. There was no intimation to the Press either from here or from anywhere else.

Shri Vajpayee (Balrampur): It was officially announced by the Kerala Government yesterday.

Shri Jawaharlal Nehru: About taking the land. Naturally, you can join the two together and come to that conclusion.